

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2016

CORAM:

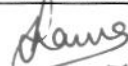
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.06.2017

NAME OF THE PARTIES: Mr. Tikamchand Kothari
V/s.
M/s. Apex Explosives Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Shweta Sharma	Adv. for Respondents.	
2.	A.P. Wackarundar	Petitioner	

ORDER

TCP 34/397-398/NCLT/MUM/MH/2011

TCP 35/397-398/NCLT/MUM/MH/2011

TCP 21/397-398/NCLT/MUM/MH/2016

1. Learned Representatives of both the sides are present. It is stated that the directions of 20.03.2017 have been complied with by filing reply and rejoinder by the Respondent side. However, from the side of the Respondent, Learned Counsel has stated that R-5 being NRI, is visiting India in first week of July, 2017 and seeking liberty to file his affidavit. Liberty is granted to file on or before 17.07.2017. Needless to mention a copy is to be served on the other side with liberty to file rejoinder to this affidavit.
2. Learned Counsel of the Respondent is also seeking time to file sur-rejoinder in CP 21 of 2016. Directed to file on or before 17.07.2017. Copy to be served to the other side.
3. Thereafter the pleadings shall be completed; hence to be listed for final hearing.
4. After having consultation adjourned to **8th August 2017**.

Date : 19-06-2017

Sd/-
M.K. SHRAWAT
Member (Judicial)